

6

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 75/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: **Shekhar Raghunath Kale.
(Triple Pee Solution Pvt Ltd)
V/s.
Registrar of Companies, Gwalior.**

Section of the Companies Act: **Section 252 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANAGHA ANASINGARAJU	PCS	FOR APPLICANT	Anagha
2.				

ORDER

Learned PCS Ms. Anagha Anasingaraju AT & Associates present for Appellant.
None present for ROC.

Proof of service of copy of application on ROC filed.

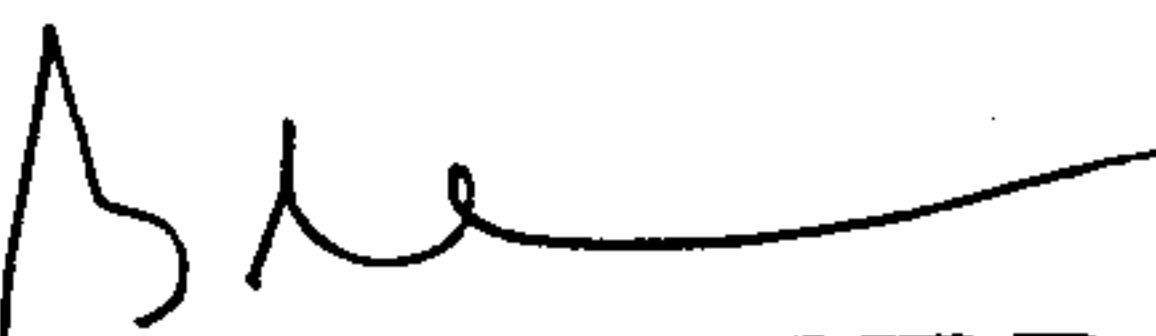
Appellant is directed to issue notice of date of hearing on ROC and shall file proof of service.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 20.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL